



2026:AHC-LKO:20574

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 1923 of 2026

Abdul Mannan @ Monu

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gulam Rabbani, Saif Ahmad
Counsel for Opposite Party(s)	:	G.A.

Court No. - 23

HON'BLE RAJEEV BHARTI, J.

Heard learned counsel for the applicant, learned Additional Government Advocate for the State and perused the record.

The present bail application has been filed on behalf of the applicant with the prayer to release him on bail during trial in F.I.R./Case Crime No. 31 of 2026, under sections 8/20 N.D.P.S. Act, Police Station- Kotwali Rudauli, District- Ayodhya.

As per prosecution version, the contraband substance, i.e. 1250 gm of Ganja is said to be recovered from the possession of the applicant.

Learned counsel for the applicant submits that the applicant is innocent and he has been falsely implicated in the present case due to ulterior motive. The alleged recovery is false and planted. Further, the recovered contraband is slightly above the small quantity. There is no independent witness to the said recovery. There is no compliance of Section 50 of N.D.P.S. Act as the Gazetted Officer was not present at the time of personal search of the applicant.

It is further submitted that the applicant has criminal history of 24 cases which are duly explained in para 21 of the bail application and he is in jail since 17.1.2026. There is no possibility of the applicant of fleeing away after being released on bail or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not misuse the liberty of bail.

Learned A.G.A. opposed the prayer for bail and submitted that the recovered contraband substance is above the commercial quantity.

Considering the facts and circumstances of the case and the fact that the recovered contraband is slightly above the small quantity; the applicant is in jail since 17.1.2026; criminal history of the applicant has duly been explained and without expressing any opinion on the merits of the case, I find it to be a fit case for enlarging the applicant on bail.

Accordingly, the bail application is **allowed**.

Let the applicant- **Abdul Mannan @ Monu** involved in the aforesaid case crime number be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

- (i) The applicant will not tamper with the evidence during the trial.
- (ii) The applicant will not pressurize/ intimidate the prosecution witness.
- (iii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- (iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.
- (v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the trial court may proceed against him in accordance with law.
- (vi) In case the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 84 B.N.S.S. is

issued and the applicant fails to appear before the court on the date fixed in such proclamation, then, the trial court shall initiate proceedings against him, in accordance with law, under Section 209 of B.N.S.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

(Rajeev Bharti,J.)

March 20, 2026
Shravan